

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.546/99

Wednesday this the 2nd day of June, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

P.Prabhakaran, S/o Ponnayya,
Ex-Casual Labourer,
Southern Railway, Palghat Division,
Palghat residing at
No.4/5, Poonga Nagar, Kurichi,
Coimbatore.2.

...Applicant

(By Advocate Mr. K.M.Anthru)

Vs.

1. The Divisional Railway Manager,
Southern Railway, Palghat Division,.
Palghat.

2. The Senior Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.

3. The Executive Engineer,
Southern Railway, Podanur,
Coimbatore District. ...Respondents

(By Advocate Mrs.Sumati Dandapani (rep.))

The application having been heard on 2.6.1999, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who claims to be a
retrenched Casual Labourer waiting enlistment of his
name in the live register of casual labourers
belonging to the Civil Engineering Department of the
Southern Railway, Palghat Division has filed this
application alleging that even in spite of
representations made by him his name has not been
included in the live register and he has not been
informed of the reason also. He has therefore, filed
this application for a direction to the respondents
to include his name at the appropriate place in the

Divisional List of retrenched casual labourers belonging to the Civil Engineering Department of Southern Railway, Palghat Division and to consider him for re-engagement/absorption in preference to casual labourers borne in the said list with lesser number of days of service than the applicant and to grant him the consequential benefits thereof.

2. When the application came up for hearing today, learned counsel on either side agree that the application may be disposed of directing the applicant to make a detailed representation to the second respondent and with a direction to the second respondent to dispose of that representation within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of with the following directions:

(a) Applicant may make a detailed representation to the second respondent in regard to inclusion of his name in the live register and re-engagement giving details of his engagement with supporting documents if any, within a period of two weeks from today.

(b) The second respondent shall on receipt of the said representation of the applicant consider the case of the applicant with reference to

3.

the materials made available as also the materials that may be available with the department and communicate his decision on the representation to the applicant within a period of two months from the date of receipt of the representation.

(c) No order as to costs.

Dated the 2nd day of June, 1999


A.V. HARIDASAN
VICE CHAIRMAN

|ks|